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160. SHRI L. R. NAIK: SHRI S. W. DHABE: SHRI SATCHIDANANDA;

"Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state;

- (a) what are the categories of VIPs for whom VIP waiting rooms at airports in India are earmarked; and
- (b) whether it is a fact that the VIPs can directly proceed to board the aircraft from the waiting rooms without the security checks?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHR1 PURU-SHOTTAM KAUSHIK): (a) The list of dignitaries who are entitled to use the reserved lounges at the airports in the country is attached.

(b) No, Sir. All outgoing passengers, domestic as well as international, are,, under the security instruction subject to anti-hijacking/anti-subot age security checks before boarding aircraft except VIPs like Ambassadors and Heads of Missions.

Statement—I

List of Dignitaries entitled to the use of VIP Lounges of International Airports

- 1. President
- 2. Vice-President
- 3. Prime Minister
- 4. Heads of Foreign States
- 5. Heads of Foreign Governments
- 6. Chief Justice of India & Judges of the Supreme Court
- 7. Speaker of the Lok Sabha
- 8. Union Cabinet Ministers Sc Deputy Chairman of the Planning Commission
- 9. Ministers of States (Union Government) «ζ,
- 10. Deputy Ministers (Union Government)
- 11. Governors

12. Lieutenant Governors/Chief Commissions

to Questions

- 13. Chief Ministers
- 14. Ministers/Speakers Gov-(State ernments) /Members of Planning Commission
- 15. Deputy Ministers (State Government)
- 16. Members of Parliament
- 17. Ambassadors and High Commissioners accredited to India
- 18. Heads of delegations of foreign countries
- 19. Foreign Ministers
- 20. Official delegations visiting India as State Guests
- 21. Former Presidents, Vice-Presidents, Former Governor General
- 22. Mayors of the Metropolitan cities at their respective stations
- 23. Three service Chiefs viz. Chief of Army Staff, Chief of Air Staff, Chief of Naval Staff
- 24. The Chief Justices and Judges of High Courts in States
- 25. Secretaries to the Government of India
- 26. Members of State Legislatures
- 27. Sheriffs of Calcutta, Bombay and Madras their respective at stations
- 28. Any other person to whom the Government desires accord to VIP treatment

Statement-il

List of Dignitaries/Vips entitled to the use of ceremonial Lounge at Delhi Air Port

- 1. President
- Vice-President
- 3. Prime Minister
- 4. Speaker, Lok Sabha
- 5. Chief Justice of India
- 6. Heads of foreign States
- 7. Heads of Foreign Government*

- 8. Foreign Parliamentary Delegations
- 9. Speakers and Presiding Officers of foreign
- 10. Cabinet Missioner_s of Government of India proceeding abroad
- 11. Indian Parliamentary delegations going abroad
- 12. Ministers Foreign Governments
- 13. Judges of the International Court of Justice
- 14. Director of Health Services, WHO
- 15. Secretary General A.A.R.O.
- 16. Assistant Secretary General, A.A.R.O.
- 17. Any other dignitary to whom the Protocol Division of the Ministry of External Affairs would like to accord this courtesy.

Statement—ni

of Dignitaries/Vips entitled to the use of Vip Lounges at domestic Aerodromes, i.e. other the four International Airports Delhi. Calcutta. Bombay Madras

- 1. President
- 2. Vice-President
- 3. Prime Minister
- 4. Heads of Foreign States
- 5. Heads of Foreign Governments
- 6. Chief Justice of India and Judges of the Supreme Court
- 7. Speaker of the Lok Sabha
- 8. Union Cabinet Ministers and Deputy Chairman of the Planning Commission
- 9. Ministers of State (Union Government)
- 10. Deputy Ministers (Union Government)
- 11. Governors
- 12. Lieutenant Governors/Chiett Commissioners

B 13. Chief Ministers

14. Ministers/Speakers (State ernments) Members of the Planning Commission.

to Questions

- 15. Deputy Ministers (State Government)
- 16. Members of Parliament
- Ambassadors and High Commissioners accredited to India
- Heads of delegations of foreign countries
- Foreign Ministers
- 20. Official delegations visiting India as State Guests
- 21. Former Presidents, Vice-Presidents Former Governor General
- 22. Mayors of the Metropolitan cities at their respective stations
- 23. Three service Chiefs viz. Chief of Army Staff, Chief of Air Staff, Chief of Naval Staff
- 24. The Chief Justices and Judges of High Courts in States
- 25. Secretaries to the Government of India
- 26. Members of State Legislatures
- 27. Any person to whom Government desires to accord VIP treatment

Opening of branches by nationalised banks in rural areas

161. SHRI L. R. NAIK: SHRI S. W. DHABE: SHRI SATCHIDANANDA; Will the Minister of FINANCE be pleased to state:

- (a) the criteria laid down for the issue of licences by the Reserve Bank of India for opening of branch offices of the nationalised commercial banks in rural areas; and
- (b) whether the definition of rural areas is appropriate enough as to take note of centres which are far from the District headquarters. away Taluk headquarters and the satellite towns around metropolitan cities also keeping in view the reasonable